

HIGH COURT OF MANIPUR
AT IMPHAL

NOTIFICATION

Imphal, the 7th May, 2026

No. HCM/I-4/76-Estt(i)/Pt.(ix)/11550 : In compliance with the direction(s) of the Hon'ble eCommittee, Supreme Court of India, it is informed that an upgraded version of the eCourts Services Mobile App i.e. Version 4.0 was launched during the National Conference on Judicial Process Re-engineering and Digital Transformation held on 11th and 12th April 2026 in the Supreme Court of India. Version 4.0 marks a critical transition from the legacy Cordova hybrid framework to React Native v0.77.0 to ensure high performance and responsiveness under heavy data demands.

Core Enhancements are:

1. **Technological Compliance:** The app now targets Android 14 (API level 34), ensuring continued availability on the Google Play Store for users with the latest hardware.
2. **Performance Upgrade:** The shift to a native rendering engine facilitates faster load times, smoother animations, and more efficient resource management.
3. **Ergonomic UI Redesign:** Following expert consultation, the interface features a minimalist design with a bottom-tab navigation menu for easier one-handed use.
4. **Functional Improvements:**
 - a). **Direct Order Access:** Clickable links within the "Case Status" screen allow users to view order PDFs directly.
 - b). **Case Conversion Tracking:** A new table enables users to view both old and new case numbers for converted cases.

- c). Personalization: The "My Cases" section now utilises pagination (10 records per page) to resolve previous unresponsiveness and "page hanging" issues.
- d). Unified Quick Links: All secondary services like ePay, NJDG, and eFiling are consolidated into a single "Quick Links" menu for intuitive navigation.
- e). Integrated with BHUVAN maps for locating Court Complexes.

To safeguard user data, and ensure a seamless migration across all judicial tiers, it is mandatory to take data backup of the mobile App. Users can use the "Export" feature in their current app to back up their saved cases. This is essential to prevent any data loss during the transition to the new React Native storage architecture.

The backup process is to be completed by 13.05.2026.


K NIROJIT

CENTRAL PROJECT COORDINATOR
HIGH COURT OF MANIPUR

Endt.No. HCM/P-65/-Estt.(I)/(Pt.I)/1551-59 Imphal, the 7th May, 2026

Copy to:

1. *The Principal Secretary to Hon'ble the Chief Justice, High Court of Manipur.*
2. *The P.S. to Hon'ble Mr. Justice A. Bimol Singh, Judge, High Court of Manipur.*
3. *The P.S. to Hon'ble Mr. Justice A. Guneshwar Sharma, Judge, High Court of Manipur.*
4. *The P.S. to Registrar General, High Court of Manipur*
5. *All Judicial Officers .*
6. *Secretary, High Court Bar Association Manipur*
7. *Secretary, All Manipur Bar Association*
8. *The System Analyst, High Court of Manipur.*
- ***For uploading the same to the official website of the High Court of Manipur***
9. *Guard File/Notice Board/Concerned File.*


CENTRAL PROJECT COORDINATOR
HIGH COURT OF MANIPUR